

(2010) 12 MAD CK 0354
In the Madras High Court
Case No : Writ Petition No. 26851 of 2010

P. Kalliammal

APPELLANT

Vs

Government of Tamilnadu

RESPONDENT

Date of Decision : 06-12-2010

Acts Referred:

Citation : (2010) 12 MAD CK 0354

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : G. Jeremiah, for the Appellant; S. Gopinathan, Additional Government Pleader, for the Respondent

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Additional Government Pleader appearing for the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the first Respondent is directed to dispose of the representation, dated 8.9.2010, on merits and in accordance with law, within a specified period.

3. The learned Additional Government Pleader appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the submissions made by the learned Counsels appearing on either side, the first Respondent is directed to dispose of the representation, dated 8.9.2010, on merits and in accordance with law, within a period of four weeks from the date of the receipt of a copy of this order. The Petitioner is directed to furnish a copy of the representation, dated 8.9.2010, to the first Respondent, along with a copy of this order. However, it is made clear that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition is disposed of, with the above directions. No costs.